

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 138**  
**IB-1493(PB)/2018**

**IN THE MATTER OF:**

Enkay (India) Rubber Co. Pvt Ltd

.... Applicant/petitioner

v.

Sumeru Processors Pvt Ltd

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code CIRP**

**Order delivered on 13.09.2019**

**Coram:**

**MR. P.S.N PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP: Mr. Saurabh Kalia, Mr. Nalin Kaushik, Advs.  
For the Respondent: Mr. Nishi Ranjan Singh, Mr. Chetan, Advs,  
Mr. Niraj Jha Adv for R-3, Mr. Anurag Sharma, Adv for R-2,  
Mr. Narender N. Sharma, Ms. Anindiya Saha,  
Mr. Akshay Arya, for R-1, 4 & 5,  
Ms. Purna Arora, Mr. Vijay Jain, Statutory Auditor for R-6.  
For the Axis Bank: Mr. Mohtashim, Mr. Rayeen, Advs.

**ORDER**

**CA-1776(PB)/2019**

Status report is taken on record subject to all just exceptions. The official Liquidator is directed to maintain the record and put up the same before the Bench at the time of final hearing.

CA-1776(PB)/2019 stands disposed of.

**CA-1789(PB)/2019**

Learned counsel for the resolution professional submitted that his client would like to withdraw the application filed in the matter.

Therefore, the petition is dismissed as withdrawn.

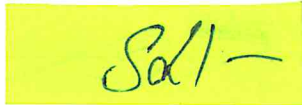
**CA-1326(PB)/2019**

Learned counsel for the parties are directed to file Affidavit and make it clear that all the documents, assets of the corporate debtor lying with them has been handed over to the resolution professional in accordance with the provisions of the Code and filed the affidavit within three days.

List on 26.09.2019.

**CA-1463(PB)/2019**

On request made by the counsel on behalf of the Axis Bank, hearing is deferred to 26.09.2019.



**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**



**(P.S.N. PRASAD)  
MEMBER (JUDICIAL)**